

**CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH  
LUCKNOW**

**O.A. 271 OF 2005**

**THIS, THE 1<sup>st</sup> DAY OF June, 2005.**

**HON'BLE SHRI S.P. ARYA MEMBER (A)  
HON'BLE SHRI K.B.S. RAJAN MEMBER (J)**

1. Vijendra Pal Singh son of late Sri Krishna Lal r/o LIG, B.D.A. Colony, Preem Nagar, Bareilly. Presently employed as Sepoy , Central Excise Division,Bareilly (U.P.).
2. Bharat Singh s/o R/o L-2/786, Vineer Khand , Gomti Nagar, Lucknow.
3. Shri Krishna, son of Ram Das r/o LIG A/35, BDA Colony, Preem Nagar, Bareilly, presently employed as Sepoy ,Central Excise Division, bareilly, UP

**Applicant.**

By Advocate: Sri R.K. Dubey

**VERSUS**

1. Union of India through its Secretary, Ministry of Finance, Department of Revenue, North Block, CGO Complex, New Delhi-1.
2. Chief Commissioner, Customs and Central Excise, 19-C, Vidhan Sabha Marg, Lucknow-1.
3. Commissioner , Customs and Central Excise, Bhaishali Ground, Meerut-11 (UP)
4. Additional Commissioner, Central Excise Division, Bareilly (UP)
5. Additional Commissioner, Central Excise, Lucknow (UP)

**..Respondents**

By Advocate: Sri Azmat

**ORDER (ORAL)**

**BY HON'BLE SHRI S.P. ARYA MEMBER(A)**

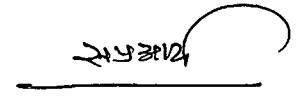
M.A. No. has been filed for joint prosecution as the litigants were proceeded against under the proceedings under Rule 14 of the CCS (CC&A) Rule 1965. Upon hearing the counsel for the parties, M.A. is allowed. Regular O.A. number be given.

2. The applicants by this O.A. challenge charge sheet issued to them and grant any other relief/pass any other order as deemed fit.

3. On perusal of the records, it is found that the enquiry report was issued on 18.3.2004 and common enquiry proceedings was held against the applicants. It is stated by the counsel for the applicant that copy of the enquiry report was made available to them and representation against the same has been made on 3.2.2005. The Departmental proceedings has not yet been finalized. We find that it will be expedient in the interest of justice to direct the respondents to finalize the disciplinary proceedings within a period of 2 months from the date of receipt of copy of this order. With the above directions, O.A. is disposed of. No costs.



(K.B.S.Rajan)  
Member (J)



24/3/05

(S.P.Arya)  
Member (A)

HLS/-